

POSSESSION NOTICE

WHEREAS, the authorized officer of **Jana Small Finance Bank Limited** (Formerly known as Jana Lakshmi Financial Services Limited), under the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notices** to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable, incidental expenses, costs, charges etc., incurred till the date of payment and/ or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date / Time & Type of Possession
1	31759420000018	1) Mr. Ramvilas Bassvan, 2) Mrs. Mallika, 3) Mr. Rajivgandhi	30/12/2021 / Rs.10,144.85 as on 23.12.2021	07.03.2022 at 01:06 P.M. & Symbolic Possession
Description of Secured Asset: Thanjavur District, Thanjavur Registration District, Thiruvarur Sub Registration District, within the Ganapathy Agraharam Panchayath, Papanasam Taluk, Ganapathy Agraharam I Village, Old Survey No.120/4B for New Survey No.120/15 an extent of 215.0 Sqr.mtr, is Situated within the following four boundaries: East of: Pond, West of: Street, North of: House belongs to Ambrose and Backyard, South of: House belongs to Rajamanickam and Backyard. East West measurement: North 20.6 Meter, South 20.4 Meter, North South measurement: East 14.2 Meter, West 10.4 Meter. Total Extent: 215.0 Sq.mt.				
2	46049420000659	1) Mr. Govindaraj Marimuthu, 2) Mr. Marimuthu, 3) Mrs. Chandra	30/12/2021 / Rs.11,40,146.47 as on 23.12.2021	07-03-2022 at 03:57 P.M. & Symbolic Possession
Description of Secured Asset: Thanjavur District, Pattukkottai Registration District, Orathanadu Sub Registration District, Within the Orathanadu Panchayat Union, Kakkarakkottai Village & Panchayath Board Limits, Orathanadu Taluk, 31, Kakkarakkottai Village, Patta No.14, Survey No.69/6 an extent of Hect 0.04.0 Ares equivalent to Acre 0.10 Cents is situated within the following four boundaries: West of: Canal, South of: Thuyilambal land, North of: Appavu Punjai, East of: Ramachandran land. Total Extent: Hect 0.04.0 Ares equivalent to Acre 0.10 Cents. Four Boundaries Given by V A O, Birth and Death Register Kakkarakkottai Village. West of: Main Road Pathway, South of: Thuyilambal land, North of: Appavu Punjai, East of: Ramachandran land.				
3	31759430000123	1) Mr. Muthuraja Poominathan, 2) Mrs. Kamatchi Gunasekaran	30/12/2021 / Rs.10,31,705.00 as on 23.12.2021	07-03-2022 at 02:28 P.M. & Symbolic Possession
Description of Secured Asset: Thanjavur District, Kumbakonam Registration District, Swamimalai sub Registration District, within the Patteswaram Revenue Village, Thirumetralgai Small Village, Thirumetralgai Street, Patta No.491 Survey No.173/4A (Old Survey No.173/4gh) an extent of Hect 0.02.0 in Sqr.metre 200 with R.C.C Building, Mangalore Terrace House & EB connection, Meter, Meter deposits etc., Door No.31/255 & within the Four Boundaries: North: Road, South: Karthikeyan Punjai, West: Saroja Ammal Manai, East: Kumbalingam Manai.				
4	46049430001461 & 46049430002694	1) Balakrishnann, 2) Mrs. Shanthi Balakrishnan, 3) Mr. Gopinath Balakrishnan	30/12/2021 / Rs.23,83,493.03 as on 23.12.2021	07-03-2022 at 06:20 P.M. & Symbolic Possession
Description of Secured Asset: Tiruchirappalli District, Woraiyur Sub Registration District, Tiruchirappalli Taluk, Trichy Town, Puthur Mahanagar, Woraiyur Melakalaiyakkann Street, Trichy Municipal Ward C, Presently New Ward L, Block No.22, T.S.No.81 an extent of 840 Sqr.ft., with constructed Roof House bearing Door No.57, E.B.Sc.No.102, all easement and pathway rights is situated within the following four boundaries: North by: Durairaj Property, East by: House belongs to Paramasivam, South by: East West Veethi, West by: Manoranjilham and Annai Property. East West Measurement: 20 Feet on both sides, North South Measurement: 42 Feet on both sides. Total Extent: 840 Sq.ft.				
5	46049430001906	1) Mr. Mohamed Azarudeen Amurudeen, 2) Mrs. Benasir Begum	30/12/2021 / Rs.15,35,244.2 as on 23.12.2021	07-03-2022 at 05:20 P.M. & Symbolic Possession
Description of Secured Asset: Tiruchirappalli District, Thiruvenembur Sub Registration District, Thiruvenembur Taluk, Thiruvenembur Village, V.O.C Nagar, 3rd Street, Survey No.17/23 an Extent of 2370 Sq.ft out of which equivalent to 548 Sq.ft., with RCC Terrace House, House bearing door No.46, E.B.No.06-232-030-196, Tax Assessment No.64001576, with building amenities Light fittings, meter Deposit with all easement and pathway rights. Plot No.34: East West Measurement: North 50 feet South 50 feet, North South Measurement: East 9 feet West 9 feet. Plot No.35: East West Measurement: North 49 feet South 47 feet, North South Measurement: East 40 feet West 40 feet. Boundaries: North by: V.Karunanthi's house in North by plot No.34, South by: K.Selvakumar's house in South by plot No.35, West by: North south 30 feet common road, East by: Thangaraj Munaiyathiriyar's land.				
6	46049440000362	1) M/s. Chelladurai Milk Business, Rep by Its Prop. Mr. Dinesh, 2) Mr. Dinesh, Proprietor, 3) Mr. Chelladurai	24/12/2021 / Rs.7,26,504.09 as on 07.12.2021	09.03.2022 at 01:16 P.M. & Symbolic Possession
Description of Secured Asset: All that piece and parcel of the immovable situated at Tiruchirappalli District, Ariyalur Registration District, Thuraiyur Sub Registration Office, Musiri Taluk, T. Pudupatty Village Majra, Veliyanur Village, T. Pudupatty Village, New UDR Nathanam Survey No.189/6'0 - 740 sq.ft of property with the following four Boundary: East: North South common wall belongs to Jeayaraj & This property, West: North South Panchayat Cement road, North: Veerasamy property, South: East West Panchayat Cement road. Within these four boundaries East West 18 1/2 ft, North South 40 ft, totalling 740 sq.ft of property and the building constructed there on with EB service connection and its deposit with all pathway and easement rights. EB connection No.460, Door No.4/25.				

Whereas the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Trichy

Date: 11.03.2022

Sd/- Authorised Officer

For. Jana Small Finance Bank Limited



JANA SMALL FINANCE BANK

(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No. 10/11,11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.
Branch Office: No.74, Lucky Lane Plaza, Salai Road, Thillai Nagar, Trichy-620018.

SALE OF ASSETS UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

E-Auction Sale Notice

THIRU AROORAN SUGARS LTD.

(CIN: L15421TN1954PLC00291S)

E- LIQUIDATION announces sale of Office Equipments and Furniture & Fixtures on "As is where is basis", "As is what is basis", "Whatever there is basis" and "Without recourse basis"

DESCRIPTION OF THE ASSET	RESERVE PRICE* (Rs.)	EARNEST MONEY DEPOSIT (Rs.)
LOT 1: (At Nungambakkam – Chennai)		
Office Equipment and Furniture & Fixtures (In the nature of Chair, Table, Sofa, Genset etc.,) situated at Eldorado Building, 112 Uttamar Gandhi Salai, Nungambakkam, Chennai – 600 034	4,12,000	41,200

*Reserve Price is exclusive of GST.
Applicable GST will be charged in addition to Reserve Price.
E- Auction Date: 22/03/2022 (Time: 11.00 AM – 01.00 PM)
Last date for Submission of EMD: 18/03/2022 (Before 4.00 PM)
Bid increment Value: Rs.12,000/- per LOT.
VISIT: <https://ncltauction.auctiontiger.net> – to know about the details of the Auction. Also download the Process Memorandum and sale notice to know the terms and conditions of the auction.
For E-Auction Details Contact : Mr. Praveen Thevar, Mobile No : +91 97227 78828
RAMAKRISHNAN SADASIVAN, Liquidator Thiru Arooran Sugars Limited - In Liquidation
IBBI/IPA-001/IP-P00108/2017-18/10215
Address: Old No 22, New No 28, Menod Street, Purasawalkam, Tamil Nadu, Chennai 600 007.
Phone No: 94444 55982 E-Mail Id: sadasivanr@gmail.com
Alternate E-Mail Id: thiruarooransugarsltd@gmail.com
PLACE: Chennai
DATE : 12.03.2022

Sd/-
Liquidator of Thiru Arooran Sugars Limited

E-AUCTION SALE NOTICE

Under Regulation 32 & 33 of IBBI (Liquidation Process) Regulations, 2016

KALISMA STEEL PRIVATE LIMITED (IN LIQUIDATION) (KSPL)

(CIN: U52100MH2011PTC222943)
(Sale under Insolvency and Bankruptcy Code, 2016)

Liquidator of KSPL hereby invites Eligible Bidder (s) for participation of E-Auction Sale of Assets of KSPL, listed herein, on "As is Where is, Wherever There is & Without Recourse" basis as per schedule listed herein and as per the conditions and process listed in the process document.

Lot/Details of Assets No.	Reserve Price (Rs' Lakhs)	Earnest Money Deposit (Rs' Lakhs)	Incremental Bid (Rs' Lakhs)
1. Land – Freehold (Industrial Property) Survey No. 45/2, 45/3, 47, 4/1 and 51 of Village Gorhe, Taluka Wada, District Palghar, Maharashtra 421303 measuring 80,120 sq.mts Land – Leasehold Survey No. 4/2 (Part) Village Gorhe, Taluka Wada, District Palghar, Maharashtra 421303 measuring 2610 sq.mts Building Steel framed Structure with IPS flooring situated at the Industrial Property measuring 24,625 sq.mts	4.71 1,375.27 (One Thousand Three Hundred Seventy-Five Lakhs and Twenty-Seven Thousand only)	0.47 137.53 (One Hundred Thirty-Seven Lakhs and Fifty-Three Thousand only)	5.00 (Five lakhs only)
2. Building Steel framed Structure with IPS flooring situated at the Industrial Property measuring 24,625 sq.mts	959.81 (Nine Hundred Fifty-Nine Lakhs and Eighty-One Thousand only)	95.98 (Ninety-Five Lakhs and Ninety-Eight Thousand only)	5.00 (Five lakhs only)
3. TATA Marcopolo Bus (No. MH 04 GP 0173)	0.71 (Four Lakhs Seventy-One Thousand Only)	0.47 (Forty-Seven Thousand only)	0.05 (Five Thousand only)

Note: The above sale is subject to the terms and conditions mentioned in the process document uploaded on the website: www.ncltauction.auctiontiger.net. Please refer the same for details.
Last date for submission of bids: 22nd March 2022
E-auction date: 24th March 2022
Contact : +91-9323144390
Correspondence email: kspl.liq2021@gmail.com; pcsjrahuja@gmail.com
Date: 12th March 2022
Place: Mumbai
Jagdish Ratanilal Ahuja
Liquidator- Kalisma Steel Private Limited
IBBI/IPA-002/IP-P00401/2017-18/11175
Address: 2C-1405, Dreams Complex, LBS Road, Bhandup West, Mumbai 400078

SCHEDULE FORM A

PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

For the attention of the Creditors of M/s. FANATIC SYSTEMS PRIVATE LIMITED

S.No.	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor	FANATIC SYSTEMS PRIVATE LIMITED
2.	Date of Incorporation of the Corporate Debtor	27.07.2015
3.	Authority under which Corporate Debtor is incorporated / registered	Companies Act, 2013, Registrar of Companies, Chennai, Tamilnadu
4.	Corporate Identity Number of the Corporate Debtor	U74999TN2015PTC101559
5.	Address of the Registered Office of the Corporate Debtor	A3 Mars Foundations, 7/4 Rangarajapuram 1st Street, Saidapet, Chennai - 600 015
6.	Insolvency Commencement date in respect of Corporate Debtor	8 th March 2022
7.	Estimated date of closure of insolvency resolution process	4 th September 2022 (180 days from the date of Admission U/s. 12(1) of IBC)
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name : R. KABILADOSS, Regn. No. : IBBI/IPA-001/IP-P-02412/2021 -2022/13662
9.	Address and E-mail ID of the Interim Resolution Professional as Registered with the Board	Registered Address: Door No.3D, Block – H, Yuga Kalpataru Flats, Padikuppam, Koyambedu, Chennai – 600 107. Registered E Mail ID: kabiladoss.r@gmail.com
10.	Address and E-mail ID to be used for correspondence with the Interim Resolution Professional	Registered Address: Door No.3D, Block – H, Yuga Kalpataru Flats, Padikuppam, Koyambedu, Chennai – 600 107. Correspondence E Mail ID: kabiladossrcafp@gmail.com
11.	Last date for submission of Claims	22 nd March 2022 i.e., 14 days from the date of appointment of Interim Resolution professional; Orders of appointment received on 09/03/2022
12.	Classes of Creditors if any under clause (b) of Sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	Name of the Classes - NIL
13.	Names of the Insolvency Professionals identified to act as Authorised Representative of Creditors in class	NIL

Notice is hereby given that the National Company Law Tribunal, Division Bench, Chennai, has ordered the commencement of a Corporate Insolvency Resolution process of M/s.FANATIC SYSTEMS PRIVATE LIMITED., on 08th MARCH 2022 vide its Order No. CP/1 (CHE)/2021. The creditors of M/s.FANATIC SYSTEMS PRIVATE LIMITED., are hereby called upon to submit their claims with proof on or before 22nd March 2022 to the Interim Resolution Professional at the address mentioned against item No. 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their proof of claims in person, by post or by electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV (Regulations 7, 8 & 9) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations 2016.

The claim is to be submitted by way of the following specified forms along with Affidavit – Form B – Claim by Operational Creditors; Form C – Claim by Financial Creditors; Form D – Claim by a workman or an employee; Form E – Claim submitted by Authorised Representative of Workmen and Employees; Form F – Claim by Creditors other than the Financial Creditors and Operational Creditors.

You may download the form from the website of IBBI (<https://ibbi.gov.in/home/downloads>)
Submission of false or misleading proofs of claim shall attract penalties Sd/=

Date: 10th March 2022

Place: Chennai, Tamilnadu

Name and Signature of the Interim Resolution Professional

R.KABILADOSS, B.Com, FCA, IP,

IBBI/IPA-001/IP-P-02412/2021-2022/13662

Regd. Email ID: kabiladoss.r@gmail.com Mob:94449 56736



HEG LIMITED

Regd. Off.: Mandideep (Near Bhopal), Distt. Raigarh-462046, Madhya Pradesh
Tel: 07480-235524, 235525; Fax: 07480-235522; CIN: L23109MP1972PLC008290
E-mail: heg.investor@nibhivara.com; Website: www.hegindia.com

NOTICE is hereby given that the following Share Certificate(s) have been reported lost/ misplaced. Any person who has any claim in respect of any of these shares should communicate the same at Company's Registered Office within 15 days from the date of this Notice. The Company will start the process to issue duplicate Share Certificate(s) / Letter(s) of Confirmation, in case no objection is received.

S.N.	F. No.	Name of Shareholder(s)	S/C No.	Distinctive Nos.	Shares
1	32007	Saroj Khorana J/w Sudershan Kumar Khorana	287738-287739	28512514-28512613	100
2	64091	Rajendra Babubhai Patel J/w Hansa Rajendra Patel & B R Patel	328073	30527616-30527665	50
3	Y-26	Yogesh Rasiklal Doshi J/w Yogesh Doshi	109792	15101712-15101761	50
4	16434	Veena Arvind Kumar Jain J/w Babulal Vardhi Chand Jain	77108 94675 257733-257737	10480341-10480390 11394736-11394773 25482900-25482987	50 38 88
5	64065	Kamia Shantilal Chopra	328045	30526216-30526265	50
6	66791	Usha K J/w S Kumar	71516-71517	10200741-10200840	100
7	36544	Ravi Gupta	295090-295091	28879623-28879722	100
8	R-593	Ravi Gupta	11068	3262313-3262362	50
9	60348	Kanta Wadhwa	158564	18581816-18581865	50
			323639	30306279-30306328	50
			73456	10297741-10297790	50
10	12794	Shri Kishan Kandoi	247817	25314804-25314853	50

Date : 11.03.2022
Place : Mandideep (M.P.)

For HEG LIMITED
(Vivek Chaudhary)
Company Secretary (A-13265)



AGARAM FIRST GRADE TOWN PANCHAYAT DINDIGUL DISTRICT

ROC NO.148/2021 RE- TENDER NOTICE DATE : 11.03.2022

Dindigul District Agaram First Grade Town Panchayat 2021-22 Year under KMMT Rejuvenation of 5th ward Sukkampatti Venkatakrishnaraja Kulam Work RE-Tender Advertisement

1. Agaram First Grade Town Panchayat above mentioned work tender document invited from Eligible Contractors to Executive Officer. Tender Details related to concerned Town Panchayat

2. Work wise Tender Documents and details free download from <https://tntenders.gov.in> and <http://townpanchayats.tn.gov.in/tender>.

3. Date and Time

a) Tender Document Download from : 14.03.2022 F.N 11.00 am
: 28.03.2022 A.N 3.00 pm
b) Tender Document submitted : 28.03.2022 A.N 3.00 pm
c) Tender Document Opened : 28.03.2022 A.N 3.30 pm

Can be seen in the tender document. Any clarification required may be sought from the office of Agaram Town Panchayat during office hours on all working days.

Executive Officer
(Vivek Chaudhary)
Agaram First Grade Town Panchayat
Dindigul District - 624 709



GOVERNMENT OF HARYANA CORRIGENDUM

SR. No.	NAME OF BOARD CORP./AUTH	OLD REFER- ENCE/NIT NO.	NATURE OF CORRIGENDUM	WEBSITE OF THE BOARD CORP./AUTH	NODAL OFFICER/ CONTACT DE- TAILS/EMAIL
1	UHBVN	CH-12/XEN/P-II/ MM/2564 DATED 23.02.2022	AMENDMENT IN THE TECHNICAL SPECIFICATIONS.	www.uhbvn.org.in	9467688888 cemm@uhbvn.org.in
2	UHBVN	CH-11/XEN/P-II/ MM/2563 DATED 21.02.2022	AMENDMENT IN THE TECHNICAL SPECIFICATIONS.	www.uhbvn.org.in	9467688888 cemm@uhbvn.org.in
3	UHBVN	CH-8/XEN/P-II/MM/2560 DATED 17.02.2022	AMENDMENT IN THE TECHNICAL SPECIFICATIONS.	www.uhbvn.org.in	9467688888 cemm@uhbvn.org.in

FOR FURTHER INFORMATION KINDLY VISIT : www.haryanaeprocurement.gov.in or www.etenders.hry.nic.in

SAMVAD-13/2022/60/8238/I



TATA CAPITAL HOUSING FINANCE LIMITED

Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Branch Address: 1st Floor, Centennial Square, # 6A, Dr. Ambedkar Road, Kodambakkam, Chennai – 600 024.

NOTICE FOR SALE OF IMMOVABLE PROPERTY

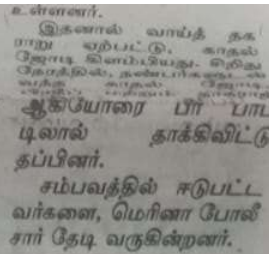
(Under Rule 9(1) of the Security Interest (Enforcement) Rules, 2002)

E-Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) in particular that the below described immovable property mortgaged to **Tata Capital Housing Finance Ltd. (TCHFL)**, the Physical Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on **30th March, 2022** on "As is where is" & "As is what is" and "Whatever there is" basis for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by E- Auction at **2 P.M.** on the said **30th March, 2022** the sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before **29th March, 2022** Till **5 P.M.** Branch address **TATA CAPITAL HOUSING FINANCE LIMITED, 1st Floor, Centennial Square, # 6A, Dr. Ambedkar Road, Kodambakkam, Chennai – 600 024.**

The sale of the Secured Asset/ Immoveable Property will be on "as is where condition is" as per brief particulars described herein below:

Sr. No.	Loan A/c. No.	Name of Borrower(s) / Co-borrower(s) Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money
1	9358365	Mr. JOHNSON S (Borrower) M/S. REVATHI TRADERS (Co-borrower)	Rs.17,47,021/- ----- 28.10.2018	Rs.8,95,000/-	Rs.89,500/-
Description of the immovable property: All that piece and parcel of Flat bearing No.301, in the Third Floor of the building Bloom measuring an extent of 908 sq.ft and ONE Car Park in the project "P dot G Sunshine" in All that piece and parcel of landed property comprised in Survey No.18 Part, Survey No.19, Survey No.20 and Survey No.21 Part (As per Town Survey Field Register Extract No.RPT/19992/12, New Survey No.1/2A1A, No.1/2A1B part, No.1/2B, No.3/1, No.3/2 and No.3/4) of Periakuppam Village, Thiruvallur Taluk & District, 354 sq.ft. Undivided share in the schedule mentioned property.					
2	10642786	Mr. MIDILESHYADAV J (Borrower) Mr. ANITHA BABY (Co-borrower)	Rs.6,66,448/- ----- 28.04.2021	Rs.5,20,000/-	Rs. 52,000/-
Description of the property: SCHEDULE – A : All that piece and parcel of land measuring 8.72 acres of land comprised in S.No's. 42/1, and 43/1B of No.104, Polivakkam Village, Tiruvellur Taluk & District, situated within the Registration District of Kanchipuram and Sub – Registration District of Manavala Nagar. SCHEDULE – B (Property here by Conveyed) : All that piece and parcel of vacant house site, i.e., bearing Plot No.27, measuring an extent of 600 Square Feet, out of Schedule "A" comprised in Survey No.43/1B, in the layout named 'SAI GARDEN ANNEXE' approved Dt.09.07.2018 by L.P./D.T.C.P. No.282/2018, and the Registration Certificate of Project Form – C issued by TAMILNADU REAL ESTATE REGULATORY AUTHORITY (www.trrera.in), TN/02/Layout/0171/2018, Dt. 30.11.2018 situated in No.104, Polivakkam village, Thiruvallur Taluk & District. Bounded on the :- North By: Plot No.28, South By: Plot No.26, East By: Plot No.32 & 33, West By: 23 Feet Road, Measuring on the:- North By: 30 Feet, South By: 30 Feet, East By: 20 Feet, West By: 20 Feet					
The above Property is situated within the Polivakkam Village & Kadampathur Panchayat Union Limits and within the Registration District of Kanchipuram and Sub – Registration District of Manavala Nagar.					
3	100068838 & 100084358	Mr.GOPINATH T (Borrower) Mrs. REVATHI GOPINATH (Co-borrower)	Rs.2,87,50,376/- ----- 19.08.2021	Rs. 2,16,00,000/-	Rs. 21,60,000/-
Description of the immovable property: Item No.1 : in Salem District, Salem East R.D., Dadagapatty Sub R.D., Salem Taluk, Erumapalayam Village, Re. S. No. 233/1, Punja Acre 0.38, Rs. 1.19, out of this an extent of 0.35, as per the Sub division S. No. 233/1B, Hector 0.13.5 Patta No. 897, out of this an extent of 14476 ½ Sq.Ft of land out of this an extent of 6174 Sq.Ft of land is related to this 1st item of property the boundaries and measurements for the same are :- East :Property belongs to S.Singaravel, West : North-South Cannel, South : East - West Road, North : Land belongs to Poovamoopan, Within above boundaries are measuring North – South Eastern Side South to North 59'3 Ft, from the towards the North-East 51'9 Ft. North – South Western Side 96 Ft, East-West Northern Side 77'6 Ft, Southern Side 58'6 Ft totalling 6174 Sq.Ft of land in full and with all pathway rights and easement rights annexed there to. The above described property situated within the limits of Erumapalayam Village and Panchayat.					
Item No.2 : in Salem District, Salem East R.D., Dadagapatty Sub R.D., Salem Taluk, Erumapalayam Village, Re. S. No. 233/1, Punja Acre 0.38, Rs. 1.19, out of this an extent of 0.35, as per the Sub division S. No. 233/1B, Hector 0.13.5 Patta No. 897, out of this an extent of 14476 ½ Sq.Ft of land out of this an extent of 6087 Sq.Ft of land is related to this 2nd item of property the boundaries and measurements for the same are : East : Land Gifted to Erumapalayam Panchayat, West : Property belongs to K. Siva Kumar, South : East - West Cart Track, North : Land belongs to Poovamoopan, Within above boundaries are measuring North – South Eastern Side 96 Ft, Western Side 75 Ft, East-West Northern Side West to North East 18'3 Ft, Western Side 75 Ft, East-West Northern Side 75 Ft, East-West Northern Side to North East 18'3 Ft from the end towards East 52 Ft, Southern Side 72'6 Ft totalling 6087 Sq.Ft of land in full and with all pathway rights and easement rights annexed there to. The above described property situated within the limits of Erumapalayam Village and Panchayat.					
4	9567505	Mr. SENTHIL JIOTHIR (Borrower) Mrs. DIVYASHREE S (Co-borrower)	Rs.29,33,402/- ----- 06.03.2017	Rs. 19,15,000/-	Rs. 1,91,500/-
Description of the immovable property: All that piece and parcel of flat measuring 600 sq.ft., super built up area bearing flat no. S-3, in the Second Floor of the Block-B and one reserved covered car parking in the Scheme known as "JAVASHREE ENCLAVE", together with an undivided 270 sq.ft. share in the land measuring 4160 sq.ft. comprised in S. no. 191/1B, T.S. No. 23, Block no. 3, Ward-F, Irumbuliyur Village, Tambaram Taluk, Kancheepuram District and bearing Door No. 113, Suddhanantha Bharathi Street, East Tambaram, Chennai and the land bounded on the, North- : by land & building; East : - by land & building, West : - by road; South : - by passage.					
5	9212484	Mr. KARTHIK T S (Borrower) Mrs. HIMA BINDU MADARI (Co-borrower)	Rs.31,96,934/- ----- 14.09.2018	Rs. 23,00,000/-	Rs. 2,30,000/-
Description of the property: SCHEDULE – 'A' : All the piece and parcel of the land comprised in survey numbers i.e., Item No. 1 to XIV (707/1A, 707/1B, 707/8, 727/1A & 1B, 709 (P), 709 (P), 726/1 & 2, 721/1, 721/2, 710/1, 734 Part, 616/1, 728/1, 727/2, 728/2 Part) Admeasuring to total extent of 15 Acres and 55.02 cents is situated at kundrathur village, kundrathur Town Panchayat, sripurambudur Taluk, within the Registration District of South Chennai and Sub – Registrar office of Kundrathur and Kancheepuram District. SCHEDULE – 'B' : An Undivided share of Land measuring to an Extent of 320 (Three Hundred and Twenty) square feet of land right, title and interest in the SCHEDULE – A SCHEDULE – 'C' : Apartment No. D425 in the Fourth Floor, Block D, Phase No.(01), of the residential project 'TEMPLE WAVES' with super Built- Up Area 852 square feet, (Including Proportionate undivided share in the common constructed Area)					
At the Auction, the public generally is invited to submit their bid(s) personally. The Borrower(s)/Co-Borrower (s) are hereby given last chance to pay the total dues with further interest within 15 days from the date of publication of this notice , failing which the Immoveable Property will be sold as per schedule. The E auction will be stopped if, amount due as aforesaid, with interest and costs (including the cost of the sale) are tendered to the Authorised Officer or proof is given to his satisfaction that the amount of such secured debt, interest and costs has been paid before the date of the auction. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the Immoveable Property sold					



இச்சம்பவத்தில், பொதுமக்களிடையே அதிர்ச்சியை ஏற்படுத்தியுள்ளது.

ஒப்பம், R. கபிலதாஸ் B.Com, FCA, IP
புதிதில் பெற்ற தர்மன கொள்கைமுறையாளர்
IBBI/PA-001/PA-P-02412/2021-2022/13663
புதிதில் மின்னஞ்சல் : kabiladoss@gmail.com
அலுவல்பெண் : 94449 5673e